

to my representation. My representation was that out of those three trains, which are discontinued, at least, one may be restored, which may have more halts than they had earlier *(Time bell)*.

Sir, for the salt manufacturers and labourers, so many representations are made. My dear friend, Shri Jayantilal Barot, has come out with many proposals and suggestions to the hon. Minister. I am sure, they will be considered. But one thing that I may point out is that the persons and labourers who are on the north side of the small Rann of Kutch, are not getting the rakes for months for transporting salt. Recently, during the last month, I met the Minister of State for Railways; Member (Traffic), Railway Board, was called and it was assured that within a few days, the requested rakes would be given. Sir, on the South-West side of the small Rann (Desert) of Kutch, they are getting the rakes within a week, but on the north-west side, but they are not being given the rakes. The railway division is the same, i.e., the Ajmer division. This may kindly be looked into.

Sir, so far as railway freight is concerned, last year, it has increased up to 135 per cent. It may be on the salts, it may be on the salt sent for commercial purposes. But what about the purpose for which Mahatma Gandhi fought? Salt is a mark of our Independence. *(Time bell)* What will happen to the poor people? So, the freight charges for common people use in the country may be reduced.

THE VICE-CHAIRMAN (SHRI P. PRABHAKAR REDDY) : Further discussion on Railway Budget will continue tomorrow.

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## MESSAGE FROM THE LOK SABHA

### THE CUSTOMS TARIFF (AMENDMENT) BILL, 2003-04

SECRETARY-GENERAL : Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Customs Tariff (Amendment) Bill, 2003, as passed by

[04 March, 2003]

RAJYA SABHA

Lok Sabha at its sitting held on the 3<sup>rd</sup> March, 2003.

The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

Sir, I lay a copy of the Bill on the Table.

THE VICE-CHAIRMAN (SHRI P. PRABHAKAR REDDY) : The House is adjourned till 11.00 A.M. tomorrow.

The House then adjourned at one minute past five of the clock, till eleven of the clock on Wednesday, the 5<sup>th</sup> March 2003.